

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 221
167/252/ND/2020**

IN THE MATTER OF:

M/s. Fusion Services Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 08.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:

For the ROC

:Mr. M. Yadubhushan Rao, AROC.

For the Income Tax Department

**:Mr. Ruchir Bhatia, Mr. Shlok
Chandra and Mr. Chandratanay
Chaube, Advocates.**

ORDER

Serve notice on the Learned Counsel for the Appellant to appear before the Tribunal and explain why his client has not taken steps to comply with the order dated 08.12.2020. Matter is adjourned to **19.01.2021**.

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(P.S.N. Prasad)
Member (J)**